

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 2242
(TO BE ANSWERED ON 15.03.2017)

LTC TO A&N

2242. DR. GOKARAJU GANGA RAJU:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Central Government employees are allowed to visit Andaman and Nicobar under LTC scheme and allowed to travel by Air from Kolkata, Chennai and Bhubaneswar to Port Blair;
- (b) if so, the details thereof and whether Air India flights are in operation from all these destinations to Port Blair, particularly from Bhubaneswar;
- (c) if so, the details thereof;
- (d) whether Government proposes to include by Air travel from Visakhapatnam to Port Blair the other route where Air India flights are in operation; and
- (e) if so, the details thereof?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a): As per the extant instructions, the Government employees are allowed to travel by air on LTC to Jammu & Kashmir (J&K), North-East Region (NER) and Andaman & Nicobar Islands (A&N) subject to the conditions prescribed in DoPT's O.M. No. 31011/3/2014-Estt.A-IV dated 19.09.2016.

(b) & (c): The Govt. employees entitled to travel by air may travel from their Headquarters/place of posting directly to the place of visit. However, for non-entitled employees, air travel has been allowed in economy class of Air India at LTC-80 fare or less between Kolkata/ Chennai/ Bhubaneswar and Port Blair.

Air India is operating daily flights from Kolkata/Chennai to Port Blair and vice-versa. However, flights between Bhubaneswar to Port Blair are not being operated by Air India at present.

(d) & (e): Presently there is no proposal to include air route of Vishakhapatnam to Port Blair in the current scheme.
